



ITEM NO.9

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.39528/2018

(Arising out of impugned final judgment and order dated 08-04-2016 in CRLA No. 1598/2013 passed by the High Court of Delhi at New Delhi)

MUKESH SINGH

Petitioner(s)

VERSUS

STATE (NARCOTIC BRANCH OF DELHI)

Respondent(s)

( [ LIST ON TOP OF THE BOARD ON 21.08.2023 ]  
(IA No. 154077/2018 - CONDONATION OF DELAY IN FILING SLP & IA  
No. 154080/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5648/2019 (II-C)

SLP(Cr1) No. 5894/2019 (II-C)

SLP(Cr1) No. 8499/2019 (II-A)

(FOR GRANT OF BAIL ON IA 164481/2022)

Date : 21-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Ajay Garg, Adv.

Ms. Tripti Gola, Adv.

Ms. Lhingdeihat Chongloi, Adv.

Mr. Arvind Sardana, Adv.

Mr. Rajiv Shankar Dvivedi, AOR

Mr. Shikhil Shiv Suri, Adv.

Mrs. Madhu Suri, Adv.

Ms. Jyoti Suri, Adv.

Ms. Vidushi Jain, Adv.

Ms. Vidhi Kapoor, Adv.

Ms. Wamika Chadha, Adv.

Mr. T. R. B. Sivakumar, AOR

Mr. Mukesh Kumar Maroria, AOR

Mr. Rajat Nair, Adv.

Mr. Kanu Agarwal, Adv.  
Ms. Shradha Deshmukh, Adv.  
Ms. Chinmayee Chandra, Adv.  
Mr. Ashok Panigrahi, Adv.  
Ms. Poornima Singh, Adv.  
Mr. G.S. Makker, Adv.

For Respondent(s)

Ms. Shradha Deshmukh, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Saurabh Mishra, Adv.  
Mr. Siddhanth Kohli, Adv.  
Dr. Arun Kumar Yadav, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

Ms. Ankita Choudhary, A.A.G.  
Ms. Rukhmini Bobde, Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Astik Gupta, Adv.  
Mr. Amit Kumar Srivastava, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No.39528/2018:-**

1. Delay condoned.
2. Application seeking exemption from filing official translation of the Annexures is allowed.
3. Heard learned counsel for the parties and carefully perused the material available on record.
4. Taking into consideration the fact that the petitioner has undergone 8 years 6 months incarceration out of 10 years sentence, we are inclined to enlarge him on bail, pending disposal of the Special Leave Petition.
5. The petitioner is, therefore, directed to be released on bail, subject to such terms and conditions as the Trial Court may impose upon him.
6. List the matter on 22-09-2023.

Special Leave Petition(Crl) No. 8499/2019:-

1. Heard learned counsel for the parties and carefully perused the material available on record.
2. Taking into consideration the fact that the petitioner has undergone more than 9 years incarceration out of 10 years sentence, we are inclined to enlarge him on bail, pending disposal of the Special Leave Petition.
3. The petitioner is, therefore, directed to be released on bail, subject to such terms and conditions as the trial court may impose upon him.
4. List the Special Leave Petition on 22-09-2023.

Special Leave Petition(Crl) No. 5648/2019 & Special Leave Petition(Crl) No. 5894/2019 :-

List the matters on 22-09-2023.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)  
COURT MASTER (NSH)